

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

**BEFORE
HON'BLE SMT. JUSTICE SUNITA YADAV
ON THE 30th OF NOVEMBER, 2022**

MISC. CRIMINAL CASE No. 47683 of 2022

BETWEEN:-

**SANJAY VERMA S/O RAMKUARM VERMA, AGED
ABOUT 18 YEARS, OCCUPATION: LABOUR VILLAGE
MAVAI JUNNARDAR POST SHIV POLICE STATION
VISANDA (UTTAR PRADESH)**

.....PETITIONER

**(SHRI AKHLESH KUMAR GUPTA, LEARNED COUNSEL FOR THE
PETITIONER).**

AND

**THE STATE OF MADHYA PRADESH INCHARGE POLICE
STATION THROUGH POLICE THANA UTILA (MADHYA
PRADESH)**

.....RESPONDENTS

**(MS. ABHA MISHRA - PUBLIC PROSECUTOR FOR THE RESPONDENT -
STATE)**

.....
*This application coming on for hearing this day, the court passed the
following:*

ORDER

Learned counsel for the applicant prays for and is permitted to withdraw this first bail application under section 439 of Cr.P.C. in relation to crime No. 30/2022 registered at police station Utila, Dist. Gwalior.

Accordingly, the instant bail application stands dismissed as withdrawn.

**(SUNITA YADAV)
JUDGE**

